

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 925 of 2020**

**IN THE MATTER OF:**

**Shyson Thomas**

**...Appellant**

**Versus**

**Madhugiri Venlatarayappa Sudarshan & Anr.**

**...Respondents**

**Present:-**

**For Appellant: Mr. S. Vivekananda, Advocate.**

**For Respondent: Mr. Rajesh Kumar Gautam, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**22.12.2020** It is represented on behalf of the Appellant by the Learned Counsel Mr. S. Vivekananda that he has not received the 'Reply/Response' of Respondent Nos. 1 and 2 which was filed earlier on 03.12.2020 before the office of the Registry. Hence, the Learned Counsel for the Respondent Nos. 1 and 2 Mr. Rajesh Kumar Gautam is required to serve the copy of the 'Reply/Response' of Respondent Nos. 1 and 2 to the Learned Counsel for the Appellant on or before 05.01.2021.

The Registry is directed to List the matter on **21<sup>st</sup> January, 2021**.

It is open to the Appellant to file Rejoinder, if any, within one week thereafter and the office of the Registry shall receive the same. The Learned Counsel for the Appellant also is directed to serve the copy of the Rejoinder to the Learned Counsel for the Respondent Nos. 1 and 2 well in advance before next hearing date.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**